

ACT No. XIII OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th March, 1926.)

An Act further to amend the Indian Registration Act, 1908.

XVI of 1908.

WHEREAS it is expedient further to amend the Indian Registration Act, 1908, so as to enable some Sub-Registrars to exercise and perform the powers and duties of a Registrar to hold an inquiry on denial of execution; It is hereby enacted as follows:—

1. This Act may be called the Indian Registration (Amendment) Act, 1926. Short title.

XVI of 1908.

2. To sub-section (3) of section 35 of the Indian Registration Act, 1908, the following proviso shall be added, namely:— Amendment of section 35, Act XVI of 1908.

“ Provided further that the Local Government may, by notification in the local official Gazette, declare that any Sub-Registrar named in the notification shall, in respect of documents the execution of which is denied, be deemed to be a Registrar for the purposes of this sub-section and of Part XII.”

Price 1 anna or 1½d.

MGIPC—L—I-143—17-4-26—12,500.